RAJYA SABHA

Tuesday, the 10th December 1957

The House met at eleven of the clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

INDO-PAKISTAN CANAL WATER DISPU: IJ

346. SHRI AMOLAKH CHAND: «-Will the Minister of IRRIGATION AND POWER be pleased to state whether negotiations regarding the Indo-Pakistan Canal Water dispute have been further postponed and if so, when they are likely to be taken up again?

THE **DEPUTY MINISTER** POWER IRRIGATION (SHRI AND J. S. L. HATHI): There has been no postponement of the negotiations. The work undertaken co-operative through the good offices of the International Bank for Reconstruction and Development, which had been formally extended until the 30 th September 1957, has been further extended until the 31st December, 1957.

SHRI AMOLAKH CHAND: Sir, may I know the reason why a postponement has been made from the 30th i|f September to the 31st of December, ,857?

SHRI J. S. L. HATHI: It is extended. The work has been extended from 30th September to 31st December. It is not postponed; it is extended.

SHRI AMOLAKH CHAND: May I know what expenditure has been incurred by the Government of India in sending their representatives to the U.S.A. in this connection?

SHRI J. S. L. HATHI: I have not got the figures with me because it is nearly four years now.

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SHRI AMOLAKH CHAND: May I know as a result of these discussions whether the gulf has been narrowed or has it become wider after this postponement and if so what is the present stage of the negotiations going on in the city of Delhi?

SHRI J. S. L. HATHI: The present stage of the negotiations is that they are trying to have an ad *hoc* transitional agreement for one year. At present discussions are going on.

SHRI AMOLAKH CHAND: What is the position of the Escrow account? Is it being operated by the Government of India or not?

SHRI J. S. L. HATHI: There are two items, one disputed and the other undisputed. Of the undisputed amount we have received almost in full whatever is due. The disputed one is under correspondence.

SHRI D. A. MIRZA: Is there any final date, Sir, for the final settlement of this dispute?

DR. R. B. GOUR: Kayamat.

SHRI H. D. RAJAH: Is there any truth in the statement that . ..

MR. CHAIRMAN: Wait. Let him give the answer.

SHRI J. S. L. HATHI: At present, the position is that we have extended the time for negotiations up to the 31st of December 1957.

SHRI KISHEN CHAND: The hon. Minister referred to a disputed amount and to an undisputed amount. Is it a fact that the disputed amount is a large amount and the undisputed one is a small amount which the Government of Pakistan has paid, but the disputed amount has been hanging fire for a very long time?

SHRI S. K. PATIL: The disputed amount is a large amount, no doubt. But it has been hanging fire also for a long time and since the good offices

of the World Bank were availed of, we have to wait.

SHRI KISHEN CHAND: Sir, only one more question. May I know from the hon. Minister whether the 30th September was fixed as the final date by the Government of India when no further postponement would be permitted and now the date has been postponed? May I know how long this postponement will continue and whether we will go on supplying the water?

MR. CHAIRMAN: Mr. Kishen Chand, they object to the word "postponement". They use the word "extended."

SHRI S. K. PATIL: The 30th of September was there, but we have not said it was the last date. When negotiations are going on, there is nothing like a last date. And as the Chairman has rightly pointed out, we have extended it to 31st December. Certain negotiations were going on and so we have extended it to the end of this year.

SHRI H. D. RAJAH: What is the role of the World Bank in this matter and how far has this intervention been useful to either this Government or to the Government of Pakistan?

SHRI S. K. PATIL: The role of the World Bank, as I have often said in this House is one of using their good offices. They have given their good offices and I think those good offices have been extremely useful.

SHRI D. A. MIRZA: If this is not settled by the 31st of December 1957, can we take it that it will be settled only in *Kayamat?*

(No answer.)

CENTRAL ASSISTANCE TO ANDHRA PRADESH FOR TANK REPAIRS AND MINORIRRIGATION PROJECTS

◆347. DR. R. B. GOUR: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether the Government of Andhra Pradesh have requested the Government of India for any financial assistance for repairs to tanks and minor irrigation projects during the Second Five Year Plan period;
- (b) if so, what is the amount asked for; and
- (c) . what action Government have taken in the matter?

THE DEPUTY MINISTER oiW AGRICULTURE (SHRI M. V. KRISHNAPPA): (a) Yes, Sir.

(b) and (c). A statement giving the required information is placed on the Table of the Sabha. [See Appendix XIX, Annexure No. 45.]

DR. R. B. GOUR: May I know from the hon. Minister, if he could tell me whether the amount sanction-sd for the erstwhile Hyderabad as well as the pre-integrated Andhra, of Rs. 64,85,000 and Rs. 41,93,000 as loans and Rs. 1,11,000 as grant have been fully availed of?

SHRI M. V. KRISHNAPPA: The old Andhra Government made use of the entire funds allotted to them, but the Hyderabad Government were not able to do so in the Telangana portion of it. We have asked them to have special staff to execute these minor irrigation projects. For that purpose we have given them an addi-tional grant of Rs. 22,00,000 just now, last month.

DR. R. B. GOUR: Has that advice been implemented by the State Government in the execution of their irrigation projects and repair of tanks?

SHRI M. V. KRISHNAPPA: We are asking every State Government now to ...

MR. CHAIRMAN: But this question is: Has that advice been adopted by the Andhra Pradesh?